## IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.1732 OF 2015
(Arising out of Special Leave Petition (Civil) No.6173 of 2014)

Avinash Kumar Sharma & Ors. ... Appellant(s)

Versus

State of Haryana & Anr. ... Respondent(s)

## JUDGMENT

## ANIL R. DAVE, J.

Leave granted.

- 2. Heard the learned counsel.
- 3. It has been submitted by the learned counsel appearing for the parties that facts of the present case are covered by the judgment delivered in Civil Appeal Nos.3547-3689 of 2014 by this Court. In view of the aforestated factual aspect, we set aside the impugned judgment dated 27th January, 2011 delivered in Regular First Appeal No.5720 of 2010 by the High Court of Punjab and Haryana at Chandigarh and remand the matter to the High Court for fresh consideration.

- 4. We also request the High Court to decide the appeal as expeditiously as possible as per observations made in the judgment dated  $6^{\rm th}$  March, 2014 delivered in Civil Appeal Nos.3547-3689 of 2014 by this Court.
- 5. The appeal stands disposed of with no order as to costs.

• • • • • • • •	J.
[ANIL R.	DAVE]

.....J.
[SHIV KIRTI SINGH]

NEW DELHI; FEBRUARY 06, 2015.

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6173/2014

(Arising out of impugned final judgment and order dated 27/01/2011 in RSA No.5720/2010 passed by the High Court Of Punjab & Haryana At Chandigarh)

AVINASH KUMAR SHARMA & ORS.

Petitioner(s)

**VERSUS** 

STATE OF HARYANA & ANR (Office report for direction)

Respondent(s)

Date: 06/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Gautam Godara, Adv.

For Mr. Ravindra Keshavrao Adsure, Adv.

For Respondent(s) Ms. Nidhi Gupta, AAG for Dr. Monika Gusain, Adv.

Mr. Kamal Mohan Gupta, Adv. (Not present)

UPON hearing the counsel the Court made the following O R D E R  $\,$ 

Leave granted.

The appeal is disposed of with no order as to costs in terms of signed Non-reportable judgment.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra) Assistant Registrar

(Signed Non-reportable judgment is placed on the file)